

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

28. COMP.APPL/35/2023 in CP/06(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 25.04.2024

NAME OF THE PARTIES:

Rohit Agarwal  
Vs

Admirecon Infrastructure Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT, 2013.

**ORDER**

1. Mr. Allan David i/b MZM Legal, Ld. Counsel for the Petitioner present.  
Adv. Zenia Irani i/b M. Mulla Associates, Ld. Counsel for the R2 to R5  
present (VC).
2. Counsel for the Petitioner submits that settlement is in the advanced stage  
and seeks time for reporting settlement. Time granted.
3. List this matter on 04.07.2024.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)